

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 66 OF 2018 IN
DFR NO. 2976 OF 2017

Dated: 7th March 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Open Access Users Association

.... Appellant(s)

Versus

Punjab State Power corporation Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Abhishek Chakraborty

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-1 & R-2

ORDER

IA NO. 66 OF 2018

(For condonation of delay in filing)

The learned counsel, Mr. Anand K. Ganesan, accepts notice on behalf of the Respondent Nos. 1 & 2. Respondent Nos. 3 to 5 served unrepresented.

We have heard learned counsel appearing for the Appellant.

The learned counsel appearing for the Appellant submitted that there is delay of 04 days in filing the appeal. The said delay has been explained satisfactorily and sufficient cause has been shown in the application being IA No.66 of 2018 (for condonation of delay in filing the appeal), the same may kindly be accepted and the delay may kindly be condoned.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after going through the statement made in the application, the delay in filing the appeal explained satisfactorily and sufficient cause has been made out and the same is accepted. The delay in filling the appeal is condoned and IA No.66 of 2018 is allowed. Accordingly, IA No.66 of 2018 stands disposed of.

DFR NO. 2976 OF 2017

The learned counsel appearing for the Appellant is directed to serve two sets of the appeal paper-book immediately.

Registry is directed to number the Appeal and list the matter for admission on **23.03.2018**.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

tpd/vt